(c) whether Government propose 4to consider the aforesaid demand sympathetically?

THE MINISTER OF CHEMICALS AND FERTILIZERS: (SHRI VEERENDRA PATIL): (a) such demands were made from some States including Maharashtra.

(b) and (c) Locations of fertilizer ,plants are based on techno-economic factors, including, demand of fertilizers availability of raw material, infrastructure facilities and other relevant considerations like impact on envinronment. Based on these considerations fertilizer plants, using Bombay High gas are located are to be set up at Thai (Maharashtra), Hazira (Gujarat), Guna (M.P.), Anola, Jagdishpur, Babrala and Shahjahanpur (all U.P.) and Sawai Madhopur (Rajasthan). r

Growth in the assets of Industrial .. Houses

1246. SHRI DHULESHWAR MEENA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

- (a) how far the existing legislation seeking to curb the growth of monopoly houses in the country has succeeded in regulating the expansion, growth and concentration of economic power of first 20 Large Industrial Houses in the country; and
- (b) how Government propose to check further concentration of their economic power?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) and (b) The existing legislation, namely, the M. R. T. P. Act, 1969 does not seek to

curb the growth of the large industrial houses but to regulate their expansion in such a manner that it does not result in the concentration of economic power to the common detriment. The broad criteria for regulating the growth of the large industrial houses in accordance with the national, economic and industrial priorities are laid down in Section 28 of the said Act and these criteria are being 'applied in regulating their growth and to check concentration of economic power to the common detriment.

On the spot verification of unauthorised plant and machinery of Multinational Drug Companies

1247. SHRI MIRZA IRSHADBAIG: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 266 given in the Rajya Sabha on the 18th March, 1985 and state:

- (a) when the Technical Team conducted on-the-spot verification of installation of unauthorised plant and machinery by Glaxo, Hoechst and Bourroughs Wellcome;
- (b) whether it is a fact that the findings of the committee were contravened by these companies;
- (c) if so, by when Government propose to take action against these companies;
- (d) who assessed the technology contexts of each of the drugs for which letters of intent were issued and what are the criteria satisfied by each process;
 - (e) whether it is a fact that apart from Indian sector units, public secto undertakings are licensed to produce Griseofluvin and Cephalexin and have installed plant and machinery; and